## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 325/MP/2025

Subject: Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the

Electricity Act, 2003 read with provisions of the Transmission Service Agreement dated 02.08.2023 executed between Central Transmission Utility of India Ltd. and Fatehgarh IV Transmission Limited inter alia seeking extension of Scheduled Commercial Operation Date in delay in commissioning of the Interstate Transmission System for Transmission system for evacuation of power from REZ (20 GW) in Rajasthan under Phase III- Part A1, on account of Force Majeure events and compensation due to the Change in Law event(s), and

consequential relief thereof.

Petitioner : Fatehgarh IV Transmission Limited (FIVTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : 21.5.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, FIVTL

Ms. Pratiksha Chaturvedi, Advocate, FIVTL

Shri Aman Sheikh, Advocate, FIVTL Shri Shubhma Singh, Advocate, FIVTL Ms. Archita Kashyap, Advocate, FIVTL Shri Sarthak Sareen, Advocate, FIVTL Ms. Tanya Bajaj, Advocate, FIVTL Shri Siddharth Sharma, CTUIL

## **Record of Proceedings**

Learned counsel for the Petitioner submitted that the instant Petition has been filed inter alia seeking an extension of SCOD owing to the delay in commissioning of 'Transmission system for evacuation of power from REZ (20 GW) in Rajasthan under Phase III- Part A1' ('the Project'), on account of continuing Force Majeure events and for compensation due to the Change in Law event(s) along with the consequential relief thereof. Learned counsel, while relying on the order dated 22.10.2023 passed in Petition No. 280/MP/2023, further submitted that a similar dispensation may be allowed by the

Commission in the present case also and the Petitioner may be granted liberty to approach the Commission through a separate Petition seeking appropriate relief for Force Majeure and Change in Law events after completion of the Project and in the meanwhile CTUIL may be directed not to take any coercive steps against the Petitioner.

- 2. The representative of Respondent No. 1, CTUIL, accepted the notice and sought time to file a reply.
- 3. Considering the submissions made by the learned counsels for the parties, the Commission directed as under:
  - (a) Issue notice to the Respondents, subject to just exceptions.
  - (b) The Respondents to file their respective replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder within three weeks thereafter.
- 4. The Petition will be listed for hearing on **26.8.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)